

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 1060 of 1995

Allahabad this the 06th day of September, 2002

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.
Hon'ble Maj Gen K.K. Srivastava, A.M.

1. Om Prakash Sharma, aged about 47 years, Son of Shri Gopi Prasad Sharma, Typist, N.E. Rly. R/o Q.No.508/E New Model Colony, Izatnagar, Bareilly.
2. Subhash Chandra, aged about 36 years, Son of Shri Bhola Dutt, Typist, N.E.Rly. R/o Quarter No.5-B, Rly. Coloney, C.B. Ganj, District Bareilly.
3. Amarjeet Singh, aged about 33 years, Son of Sri Basant Singh, Typist, N.E. Rly., R/o Quarter No.246-B, New Model Rly. Coloney, Izatnagar, District Bareilly.

Applicants

By Advocate Shri R.D. Agarwal

Versus

1. Union of India through the General Manager, N.E.Rly. Head Quarters Office, Gorakhpur.
2. Divisional Rly. Manager(P), N.E. Rly., Izatnagar, District Bareilly.

Respondents

By Advocate Shri Prashant Mathur.

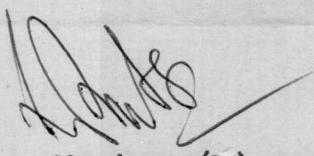
O R D E R (Oral)

By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

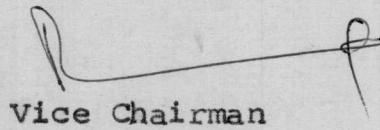
By this application under Section 19 of the Administrative Tribunals Act, 1985, the applicants have prayed that direction may be issued to the respondents

to absorb and regularise the applicants on the post already held by them if there are clear vacancies and sufficient funds are available.

2. The facts are that the applicants were engaged as Group 'D' employees respectively on different dates. The applicant no.1 was appointed on 16.02.1981, ^{and} the applicant no.2 was appointed on 01.10.1979, and applicant no.3 was appointed on 01.09.1982. It appears that they were allowed to work on the post of Typist on five vacancies created by the respondents. They worked for some time as name of regularly selected candidates were not forwarded. The respondents have filed the counter affidavit in para-7 whereof it has been stated that the five vacancies against which the applicants were considered for ad hoc promotion, they are meant for direct recruitment on the basis of recommendation of the Railway Recruitment Board. The applicants could not be accommodated on these posts. It has also been stated that the applicants according to their seniority and turn will be considered in due course. Considering the facts and circumstances of the case, we do not find any merits in the O.A., which is accordingly dismissed. No order as to costs.



Member (A)



Vice Chairman

|M.M. |